

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 956 of 2019**

**IN THE MATTER OF:**

**M/s. Lidan Marine AB**

**...Appellant**

**Versus**

**M/s. Transvahan Technologies India  
Pvt. Ltd.**

**...Respondent**

**Present: For Appellant : Mr. Abhishek Jain, Advocate**

**ORDER**

**16.09.2019**        Though we have noticed the submissions made on behalf of the Appellant and find that the *prima facie* case has been made out but in view of the fact that the Appellant has been provided the certified copy of the impugned order dated 17<sup>th</sup> May, 2019 on 3<sup>rd</sup> June, 2019 and the appeal has been filed on 30<sup>th</sup> August, 2019, we are unable to interfere.

In view of sub-section (2) of Section 61, this Appellate Tribunal has no jurisdiction to condone the delay beyond 15 days over and above 30 days period of appeal in preferring the appeal. In that view of the matter, although *prima facie* case has been made out but in absence of jurisdiction to condone the delay, we are not issuing the notice.

The appeal is dismissed on the ground of delay.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk